

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

NOTIFICATION

(ORDERS BY THE GOVERNOR)

Dated Shillong, the 26th September, 2025.

No. LJ (A) 89/2021/276 - In exercise of powers conferred under sub - section (4) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Shri. Kiran Barua, Advocates as Addl. Public Prosecutor/Addl. Govt. Pleader in District & Sessions Judge, Ri-Bhoi District, Nongpoh with immediate effect and until further orders:-

Sd/-

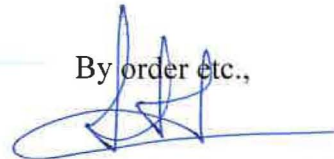
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 89/2021/276-A,
Copy forwarded to:-

Dated Shillong, the 26th September, 2025.

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong.
3. The Director General of Police, Meghalaya, Shillong.
4. The Deputy Commissioner, Ri-Bhoi District, Nongpoh.
5. The District & Sessions Judge, Ri-Bhoi District, Nongpoh.
6. The Superintendent of Police, Ri-Bhoi District, Nongpoh.
7. The Accountant General (A&E), Meghalaya, Shillong- 793001.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Shillong Bar Association, Shillong.
10. Shri. Kiran Barua, Charge report of assuming charge as Addl. Public Prosecutor/Addl. Govt. Pleader along with contact No. should also be furnished to this Department.
11. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
12. The Treasury Officer, Nongpoh Treasury.
13. Law (B) Department.
14. DEO, Law Department.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.